

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No.1330 of 2024

In the matter of:

Narender Sirohi

...Applicant

Versus

State of Haryana and others

...Respondent(s)

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Date: 06.04.2026

Filed Through:



Rahul Khurana, Adv
Counsel for Respondent No. 6

9811894060

rkhuranalegal@gmail.com

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**REPLY ON BEHALF OF MUNICIPAL CORPORATION,
FARIDABAD (RESPONDENT NO. 6)**

1. That the present original application has been filed raising issue of encroachment on the green belt by Respondent Nos. 8 to 44 which are Ahata/Liquor Shops and Taverns at various locations in Faridabad. The applicant has raised several other issues including prior consent/ NOC from the concerned authorities.
2. That as per the record maintained by the answering respondent, out of 37 locations mentioned in the OA, only the shop/ tavern operated by Respondent No. 22 near Bata Chowk falls under the jurisdiction/ownership of the Municipal Corporation, Faridabad.
3. That the location of Liquor vend near Bata Chowk, Faridabad is a part of the greenbelt along with Mathura Road in Additional Industrial Area, NIT, Faridabad.



4. That the answering respondent shall take appropriate action against the violator in accordance with law and therefore seeks the leave of this Hon'ble Tribunal to place on record an additional reply disclosing the action taken against the aforesaid structure.

In view of the above, it is most respectfully prayed that the present reply may kindly be taken on record and grant leave to the answering respondent file an additional reply to place on record the action taken.



Joint Commissioner,
Municipal Corporation,
Faridabad, Old zone

Date: 06.04.2026
Place: Faridabad

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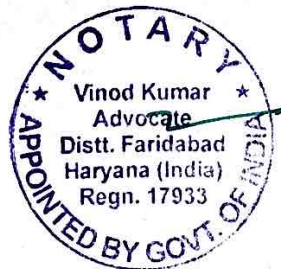
State of Haryana and others

...Respondent

AFFIDAVIT

I, Rajesh Kumar, HCS, Joint Commissioner, Municipal Corporation, Faridabad, Old zone do hereby solemnly affirm and submit as under: -

1. That, I, the deponent herein is authorized representative of Respondent No. 6 and in the aforesaid official capacity is well conversant with the facts and circumstances of the case.
2. That I have gone through the contents of the accompanying reply which has been drafted under my instructions.



Verification

Verified at Faridabad on this ___ day of April, 2026 that the contents of the above para no. 1 to 2 are true and correct to the best of my knowledge based on the information derived from the official records and nothing has been concealed therefrom.

Deponent

I know the Deponent and He/She
Signed Print. His./Her Thumb
Impression in My presence

ATTESTED AS IDENTIFIED

Notary Faridabad (Haryana)

06 APR 2026

Deponent